Similar bulk recruitment will be made periodically for each class of technical posts for which practical experience or special qualifications are considered necessary.

ARREST OF BULLION MERCHANTS IN CON-NECTION WITH GOLD SMUGGLING

105. SHRI V. K. DHAGE: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that several bullion merchants have been arrested recently in the principal cities of India in connection with smuggling of gold; if so, what is their number; and
- (b) what are the names of cities in which they have been arrested and the charges against them?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) 42 bullion merchants were arrested in different cities of India during the period January, 1957 to February, 1958.

(b) The principal cities where these arrests were made, are Delhi, Amritsar, Ahmedabad, Kanpur and Sriganganagar. The charges against these persons were that they had been concerned in the contravention of certain provisions of Foreign Exchange Regulation Act, and/or the Sea and Land Customs Acts.

PAPERS LAID ON THE TABLE

GOVERNMENT OF INDIA SCIENTIFIC POLICY RESOLUTION

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): On behalf of Shri Jawaharlal Nehru, I beg to lay on the Table a copy of the Government of India Scientific Policy Resolution No. 131/CF/57, dated the 4th March, 1958. [Placed in Library. See No. LT-589/58.]

PROCEEDINGS OF ALL INDIA LEGAL DRAFTSMEN'S CONFERENCE, 1958

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): I beg to lay on the Table a copy of the Summary of the Proceedings of the All India Legal Draftsmen's Conference held at New Delhi in February, 1958. [Placed in Library. See No. LT-592/58.]

NOTIFICATION PUBLISHING ADDITIONAL DUTIES OF EXCISE (DISTRIBUTION)
RULES, 1958

THE DEPUTY MINISTER of FIN-ANCE (SHRI B. R. BHAGAT): I beg to lay on the Table, under sub-section (2) of section 6 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 184, dated the 10th January, 1958, publishing the Additional Duties of Excise (Distribution) Rules, 1958. [Placed in Library. See No. LT-586/58.]

NOTIFICATION PUBLISHING TAX ON RAIL-WAY PASSENGER FARES (DISTRIBU-TION) RULES, 1958

Shri B. R. BHAGAT: I beg to lay on the Table under sub-section (2) of section 6 of the Estate Duty and Tax on Railway Passenger Fares (Distribution) Act, 1957, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 185, dated the 10th January, 1958, publishing the Tax on Railway Passenger Fares (Distribution) Rules, 1958. [Placed in Library. See No. LT-587/58.]

Notification publishing Union
Duties of Excise (Distribution)
Rules, 1958

SHRI B. R. BHAGAT: I beg to lay on the Table, under sub-section (2) of section 5 of the Union Duties of Excise (Distribution) Act, 1957, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 183, dated the 10th January, 1958, publishing the